

(See rule 114)

~~OA/TA/RA/CP/MA/PT~~ 291.....of 20.1990 (C)

Refique. & others.....Applicant(S)

Versus

U.O.S. 80 hrs Respondent(S)

Serial No.	DESCRIPTION OF DOCUMENTS	PAGE
1	check list	A1 - A2.
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Certified that the file is complete in all respects.

B.C. files bedded out & destroyed

Signature of S.O.

pects.

Signature of Deal. Hand

112

Particulars to be Examined

Endorsement as to result of examination

11. Are the application/duplicate copy/extra copies signed?
12. Are extra copies of the application and Annexures filed?
 - a) Identical with the Original?
 - b) Distinctive?
 - c) Containing Annexures
 - d) Page No. _____?
13. Are the full and complete copies of the respondents filed?
14. Are the given address the registered address?
15. Do the names of the parties entered in the copies tally with those indicated in the application?
16. Are the translations certified to be true or supported by an affidavit affirming that they are true?
17. Are the facts of the case mentioned in item no. 6 of the application?
 - a) Concise?
 - b) Under distinct heads?
 - c) Numbered consecutively?
 - d) Set in double space on one side of the paper?
18. Are the particulars for interim relief prayed for indicated with reasons?
19. Whether all the remedies have been enumerated.

yes

yes

x

N.A.

yes

yes

yes

yes

yes

yes

yes

Signature

Put up on 31.8.90
before Jiu Hanchi
Bever for
29.8.90

29/8

291/90

(A's)

31.8.90

Hon'ble D.K. Agrawal JH
K. obayya A.M.

The application is not in order. Two persons
Can not join together without ^{permission} order. Applicants'
Council is directed to remove the defect.

(A.M.)
22

Dec
(J.M.)

CR
MP 551/90 (4)
filed by the 4c
for the applicant
for jointly.

S F A

L
10/9

11.9.90.

Hon'ble Justice K. Nath. VC
" Mr. A.M. Singh AM.

Due to sad demise of
Hon'ble Justice Kaul case is
adjournd to 12.9.90

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(u)

B.O.C

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Received copy
of order dated
12-9-90
20/9/90
21/9/90

AM

Central Administrative Tribunal, Circuit Bench,

Lucknow.

Registration (O.A. No. 291 of 1990)

Rafique and another

... Petitioners

Vs.

Union of India & others

... Opp. Parties

Hon'ble Mr. Justice K. Nath, VC,

Hon'ble Mr. M.M. Singh, AM

J U D G M E N T

(Delivered by Hon'ble Mr. Justice K. Nath, VC)

Heard the learned counsel for the applicants.

We find that there is a mis-joinder of parties as well as the causes. Hifaz Uddin, EDBPM having died, the applicant no. 1 Rafique Alam, who is son of Hifaz Uddin, has prayed for his appointment on compassionate ground, whereas the applicant no. 2, Alam Shah, who is a nephew of Hifaz Uddin, has prayed for his appointment, both on compassionate ground and on merit in view of the fact that he has worked as substitute for Hifaz Uddin for some time and later on as EDDA before the respondent no. 4 was appointed as EDBPM on regular basis. We find that there is a multifariousness / mis-joinder ~~and~~ of the causes. The learned counsel for the applicants for permission requests to withdraw this petition with liberty to file a fresh. This application is, therefore, dismissed as withdrawn., with liberty to file fresh petition, if he advised.

A copy of this order may be given to the counsel for the applicants within 24 hours.

(A.M.)

(V.C.)

Dated : Lucknow
September 12, 1990.

ES/

AS

Office of the Registrar

Circuit Court, District

Date of filing 29/8/90

Date of Receipt by Registrar

29/8/90

Deputy Registrar (1)

29/8

291 (2)

AN

A

.....	1-19
..... A	-20-
..... A	-21-
..... A	-22-
..... A	23-24
..... A	25-26
..... A	-27-
.....	-28-

Filed today
29/8/90

Rafiq/Mani 21/8

Noted 31-8-90
29/8/90

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IN THE CHIEF OF POLICE OFFICE, DISTRICT OF KATHMANDU;
RAJ. CH. 1973-74.

APPLICANT: _____ OF 1930

NAME

Rafiqul Alam Khan, Applicants

AND

UNIT OF INDIAN

DETAILS OF APPLICANT:

I. Particulars of the applicant:

I(i) Name of the applicant ; Rafiqul Alam

(ii) Name of Father/Mother ; Sri Mifazuddin

(iii) Age of the applicant ; 20 Years

(iv) Designation and particulars of office (name of station) in which employed or was last employed before coming to be in service. ; Not applicable

(v) Office address ; Not applicable

(vi) Address for service of notices ; Rafiqul Alam son of Sri Mifazuddin, ^{7/village} post Chitai Bargaon, Dist. Chitai, District Chitai.

Rafiq/Alam

Am 21/7

II(i) Name of the applicant ; Alam Khan

(ii) Name of Father/Mother ; Sri Mifazuddin

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2.

(iii) Age of Applicant ; 42 Years

(iv) Designation and parti-

culars of office (name and station) in which employed or was last employed before ceasing to be in service

Directly appointed on the post of B. A. Branch post master Branch Chitral District Peshawar substitute in the place of Sri H. J. Judd and thereafter he was alleged to work from time to time as substitute of Sri Jang Bahadur Lal in the same Branch.

(v) Office Address : In the present time nothing

(vi) Address of service of office

: Alah. Bish son of Sri sansu ddin resident of village and post Chitio, Fargana and Chsil T nda District Faizab d.

Rafiq/Alam

3/11/21

2. Particulars of the respondents

I(i) Name of the respondent: The Union of India through Secretary, Communication Department, New Delhi.

(ii) Name of the father/husband. : Not applicable

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3.

(iii) Age of respondent : Not applicable

(iv) Designation and particulars of office (name and station) in which employed

: Senior Superintendent
of post Offices, ^{Faizab}Lucknow
Division ~~Lucknow~~ ^{Faizabad}

(v) Office address : -do-

(vi) Address of Service of notice : -do-

III(i) Name of respondent : Sub-Divisional Inspector
Akbarpur North, District
Faizabad.

(ii) Name of father/husband : Not applicable

(iii) Age of respondent : -do-

(vi) Designation and particulars of office (name and station) in which employed : Sub-Divisional Inspector
Akbarpur North District
Faizabad.

Rafiq Alam

21/11/2018

(v) Office address : -do-

(vi) address of service of notice : -do-

IV(i) Name of the respondent : Sri Jiya Lal

(ii) Name of father/husband : Sri Ladoshi

(iii) Age of respondent : 30 years

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(v) Office Address : Not applicable
Sri Jiya Lal s/o Sri Bideshi,
(vi) Address of service : resident of village and post
of Police Chittoi Targana and Tehsil
Tanda District Faizabad

3. Particulars of the
order against which
application is made

The application is
against the following order:

(i) Order of appointment
No. 248, Faizabad con-
tained in annexure No. 5
to the application

(ii) Date : 13.3.90

(iii) Passed by : Senior Superintendent
of post Offices Faizabad
Division Faizabad

(iv) Subject in brief : order appointing the
respondent No. 4 on the
post of Extra Department
Branch post master Chittoi
District Faizabad.

Rafiq/Alam

21/11/90

4. Jurisdiction of the
Tribunal

The applicant declares that

AND

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: the application is within the subject matter of the order against which no appeal is available and its reconsideration is within the jurisdiction of the tribunal.

5- Limitation : The applicant further declares that the application is within the limitation prescribed ~~thereunder~~ in the application is within section 21 of the Administrative Tribunal Act 1925.

6- Facts of the

case : The facts of the case are as under:-

(i) That the dispute in the instant application pertains to the appointment on the post of Extra Departmental Branch post master in the branch- Chitai, sub Office- Htifatganj District Mirzapur (hereinafter referred to as the M.D.P. Chitai).

(ii) That in the branch Post office Chitai, sub Office Htifatganj District Mirzapur mentioned above on Sri Hifazuddin the father of applicant No.1 was working on the post of M.D.P. Chitai having been appointed as such.

(iii) That the above named Sri Hifazuddin fell ill on 7.9.88 consequently he proceeded on

Rafiq Alam

21/11/88

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medical leave w.e.f. 7.9.88 and as such the applicant No.2 was appointed on the post of L D D P. chitai as substitute who has taken charge of the post w.e.f. 7.9.88 which is evident from the charge report dated 7.9.88, a true copy which is being filed here with as Annexure No. A1 to the application.

- (iv) That in continuation to 7.9.88 applicant No.2 was allowed to continue to work on the post of L D D P. chitai as substitute but on 8.10.88 the aforementioned Sri Hifazuddin expired and as such Sri Jang Bahadur Lal extra departmental Delivery Agent (hereinafter referred to as the L D D P.) was ordered to work temporarily on the post of L D D P. chitai vide order dated 11.10.88 passed by respondent No 3 and by the means of the same the applicant No.2 was ordered to work on the post of L D D P. as substitute of Sri Jang Bahadur Lal named above. A true copy of the order dated 11.10.88 passed by respondent No 2 mentioned above is being filed here with Annexure No. A2 to the application.

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21/11/88

- (v) That in view of the above the applicant No.2 taken charge of the post of L D D P.

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w.s.f. 11.10.88 pursuant to the order dated 11.10.88 (Memorandum No.42) and he has been allowed from time to time to work as such ~~xx xx~~ till 7.2.90.

(vi) That it is pertinent to mention here that the applicant No.1 is the son of Sri Hifazuddin and applicant No.2 is the nephew of Sri Hifazuddin and since the father of applicant No.2 has expired much earlier both are dependent of Sri Hifazuddin the then D P M chitai and all belong to a joint family.

(vii) That on the death of his father having been fully eligible applicant No.1 has moved a representation ^{Oct, 1988} ~~in the month of~~ before respondent Nos. 2 and 3 for appointing him as D P M chitai on the compassionate ground in the place of his father who was expired while in service leaving the family in difficult circumstances.

Rafiq/ Alam

मिर्जागुल

(viii) That in addition to the abovesaid written representation, the Applicant No.1 also went out several times personally to the respondent Nos. 2 and 3 and represented his case vehemently for getting the appointment on the post of D P M chitai on the compassionate ground.

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(ix) That when nothing was done in his case then the applicant No.1 have also made a request before the respondent No.2 and 3 that in any case if it was not possible to give the appointment on the post of L.D.B.P. Chitai to him, his cousin named, Mr. Ali Chah (applicant No.2) may be appointed as a dependent of Mr. Hafizuddin.

(x) That the above mentioned request was made by the applicant No.2 on the pretext that as per the respondent No.2 was not inclined to appoint the applicant No.1 on the disputed post despite of his repeated request and on the other the applicant No.2 has worked on the post for some time and has long been in service and has acquired experience of working on the post of L.D.B.P. Chitai. It is specific to state that the applicant No.1 never referred for the appointment on the post of L.D.B.P. Chitai on the compassionate grounds.

(xi) That as far as the other dependent of Mr. Hafizuddin, i.e., the son of Mr. Hafizuddin, applicant No.1 has concerned that

Rafiq Alam

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also as stated that in case the appointment of applicant No.1 is not possible due to any reason then the applicant No.2 may be appointed as J.D. as a dependant of Mr. Hafizuddin. There is no dispute about the disputed post amongst the dependants of Mr. Hafizuddin.

(iii) That despite of the above nothing was done by the management to No.2 and 3 neither the applicant No.1 nor applicant No.2 was appointed for holding the direct recruitment in the disputed post the names of the eligible candidates were received from the employment exchange in pursuance of which the name of the applicant No.2 was sent from the employment exchange to the management such the applicant No.2 was rejected to fill the relevant recruitment till 28.5.89 vide letter No. PMA 213 dated Raizabad 9.5.89 of the respondent No.2, a true copy of which is being submitted with as Annexure No.43 to the application.

Rafiq/Alam
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(iii) That in addition to the above, the post was also advertised vide advertisement No. 12/203 dated Raizabad 22/03/03-7-03 and the applications were invited from the

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public at large for the appointment on the post of Sub. M. Chitai. A true copy of the advertisement dated 3.7.89 abovesaid is being filed here with as Annexure No.4 to the application.

(xiv) That in pursuance of the above mentioned letter dated 2.5.89 (Annexure No.3) the applicant No.2 submitted all the required materials and the respondent No 4 has also applied in pursuance of the advertisement dated 3.7.89 for the appointment on the post of Sub. M. Chitai.

(xv) That though it was incumbent upon the respondents No 2 and 3 to appoint one of the applicants ^{of the instant application} on the disputed post on the compassionate ground as a dependent of Sri Hifazuddin y t owing to the arbitrariness and high handedness the respondents No 2 and 3 have invited the application for making the appointment on the disputed post and they have enlarge the field of consideration against all the norms of law.

(xvi) That no interview was taken place but the respondent No 2 has passed the order No Fm-248 dated, Dated 13.8.90 appointing the respondent No 2 on the

Rafiq Alam

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Disputed post. true copy of the impugned order of appointment dated 13.8.90 is being filed herewith as Annexure No. 15 to the application.

(xvii) That it is submitted that on the one hand although applicants are only entitled to be considered for appointment on the disputed post yet the respondents No 2 and 3 in ^{arbitrary} almost ^{an} illegal manner have enlarged the field of consideration with ^{out} considering the right of the applicants on the compassionate ground as dependants of Sri Hifazuddin but on the other the respondents No. 2 has arbitrarily in his own manner due to his malefic intention has passed the impugned order against all the norms of law.

Rafiq Alam

30/07/91

(xviii) If the respondent No. 4 can not be appointed against the vacancy arising out from the death of Sri Hifazuddin the then W.D.B.I. Chited when the applicants are claiming their appointment on the compassionate grounds

(xix) That even other-wise assuming but without admitting that the appointment can be made in spite of the facts what

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has been stated above ~~for the appointment~~
on the disputed post through direct
recruitment then in that case the
applicant No 2 was most suitable candidate
than the respondent No. 4 as the percentage
of marks in the examination of High School
of applicant No. 2 is 54.5 while that of
respondent No 4 is 46.5 only and the
income described in the in-come certifi-
cate given by District Magistrate in the
case of applicant No 2 is Rs. 750/- where
~~as~~ in case of respondent No 4 it is
described as Rs. 350/- only .

It is also submitted that the
applicant No 2 ^{owned a pucca} ~~has a~~ ~~house~~ house
capable of offering a much better space
for post office than the respondent No. 4
who has only a kachcha House where
no place of establishing any post office
is existing. Moreover the applicant No.
is an experienced person who has worked
in the same branch of post office and
has the experience and as such the
respondent No 4 can not be more fit
and suitable candidate than the applic
No. 2 . The true copy of the experience
certificate given by the present D
Chief dated 13.3.90 is being filed by

Rafiq/Alam

31/07/21/9

(H)

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with as Annexure 3 A5 to the application

(xx) That the impugned order dated 13.8.90 appointing the respondent No 4 has not implemented so far and in case the operation of this order is not stayed by this Hon'ble Tribunal with the immediate effect the applicants will suffer with an irreparable loss and injury.

7- Details of the

remedies exhausted:- The applicants declare that they have availed all the remedies available to them under the relevant service rules, etc, as they have represented their case for appointment on the post of E D B P B chitai before the respondents No 2 and 3 vehemently through various representation written as well as oral.

Rafiq/Alam

21/07/2014

8- Matters not previously filed or pending in any other court:- That applicants further declare that they had not previously filed any application or writ petition regarding the matter in question which his application has been

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made before any court of law or any
others authority or any other Bench
of the tribunal.

9- Reliefs sought: In view of the facts mentioned
in para 8 above the applicants
pray for the following reliefs:-

I. The court is requested 13.8.90
appointing the respondent No.4 on the
post of S.D.O. Chitai District Faizabad
and to award him Rs.1500/- this application
may kindly be set aside.

Grounds on which the

reliefs are sought : (a) Because only the

applicants being the dependents
of Shri Wifazuddin who has been
deceased while working as
S.D.O. of Chitai District Faizabad have legal
right to be considered for
appointment on the vacant
post of S.D.O. vacancy arising
out from the death of the
deceased Shri Wifazuddin on
the basis of seniority.

(b) Because the petitioners
deceased by reason of death
of Shri Wifazuddin.

Rafiq/ Alam

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of the applicants on the disputed post on the compassionate ground are illegal, arbitrary, malefide and discriminatory and in violation of Article 14 and 16 of the Constitution of India.

(c) Because without considering the case of the applicants on the disputed post on compassionate ground the respondents have exercised their jurisdiction wrongly in enlarging the field of consideration inviting the application for the appointment from the public at large.

(d) Because in view of the above and in view of the facts and circumstances of the case the appointment of the respondent No. 4 on the disputed post is illegal, arbitrary, malefide, discriminatory and not in accordance with law.

(e) Because even otherwise assuming but without admitting

Rafiq/Alam

3/11/2015

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that what has been stated above in any case is not acceptable and the appointment on the dispute post was to be made through the direct recruitment then in that case, the applicant No. 2 was most suitable candidate than the respondent No. 1 in the facts and circumstances obtaining in the instant case and in the place of respondent No. 1 the applicant No. 2 deserves to be appointed as such.

II That a direction might be issued directing the respondent No. 3 and 3 to make the appointment on the post of S.D.O. District Ferozepur and also to consider the case of respondent No. 2 after considering their case of appointment on the compassionate grounds as dependents of S.D. Hafeez Khan who has expired while working on the post of S.D.O. District Ferozepur.

(The grounds mentioned in the above para of relief No. 1 are being pressed for this relief also.).

III And, other, order or direction which may be deemed just and warranted may also be passed.

Rafiq Alam

21/02/18

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(iv)

the costs of the application may also be awarded to the applicant against the respondents.

10. Interim order
if any prayer for

Pending final decision on the application, the applicant seeks issue of the following interim relief:-

(a) That for the facts, circumstances and reasons mentioned in paragraph No 6 to 9 of the application, it is most respectfully prayed that the Hon'ble Tribunal may kindly be pleased to stay the operation and implementation of impugned order dated 13-8-90 passed by respondent opposite party No. 2 contained in enclosure No.-A5 to this application.

Rafiq/Alam

Opinion 21/8

11. In the event of application

Not applicable

being sent through registered

post it may be stated whether

the applicant desires to have

oral hearing at the admission

stage and if so he shall attach

a self addressed post card/

inland letter at which intimation

regarding the date of hearing could

be sent.

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18. Particulars of Debt
Post/Postal order in respect
of the application fee.

(a) Name of the bank on which
drawn. Not applicable

(b) Demand Draft ..

or

-do-

(c) Number of India Postal order 02441779

(d) Name of the issuing post
Office High Court Bldg
Branch P.O., Lko

(e) Date of issue of postal order 20.8.90

(f) Post Office to which payable Head Office
Allahabad.

19. List of Exhibits:-

- (1) a true copy of charge sheet dated 7.8.89
- (2) a true copy of order dated 11.10.89
- (3) a true copy of the letter dated 9.9.89
- (4) a true copy of the order dated 8.7.89
- (5) a true copy of the order dated 13.8.90
- (6) a true copy of the court fee certificate dated 12.7.90.

(7) Value of ..

Rafiq Alam

3/12/90

Any

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WITNESSES

We Rafiq Alam aged about 28 Years
son of Sai H. S. S. and born about
19 years son of Sri S. S. S. residents of
village and Post Chitra P. S. and District
District. I hereby verify that the
contents of para 1 to 8 and 12 are true to
our personal knowledge and those of para 9 of
application are believe to be true on the basis
of legal advice and that we have not suppressed
any material fact.

Indragou
Dated 29/8/90

Rafiq Alam
MIMH 211 E
Signature of Applicant

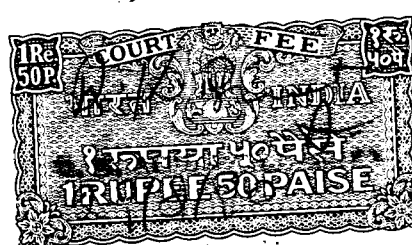
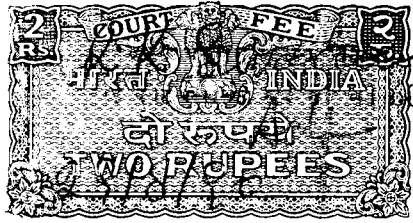
A25

VAKALTNAMA

In the Hon'ble High Court of Judicature at Allahabad
LUCKNOW BENCH LUCKNOW

No.

of 1990



Rafique Alam and others - Applicants

Versus

Union of India and others - Respondents

I/We the undersigned do hereby nominated and appoint **SRI RAKESH KUMAR SRIVASTAVA** Advocate, Avadh Bar Association, High Court, Lko. be counsel in the above matter, for me/us and behalf appear plead act and answer in the above Court or any Appellate Court or any Court to which the bussiness is transferred in the above matter, and to sign and file petitions, Statments, accounts exhibits, compromises or other documents whatsoever, in connection with the said matter/arising there from, and also to apply for and eceive all documents, or copies of documents, depositions, etc, etc, and to apply for issue summ- ons and other writs or subpoena and to apply for and get issued any arrest, attachment or other execution, warrant or order and to contact any proceeding that may arise thereout, and apply for and receive payment of any or all sums or submit the above matter to arbitration.

Provided, however, that, if any part of the Advocate's fee remains unpaid before the first hearing of the case or if any hearing of the case be fixed beyond the limits of the town, and in such an event my/our said advocate shall not be bound to appear before the Court, Provided ALSO that if the case be dismissed by default, or if it be proceeded exparte, the said advocate shall not be held responsible for the same, and all whatever my/our said advocate shall lawfully do I do here by agree to and shall in future ractify and confirm.

Witnessed by :

1.....
2.....

Signature.....

.....
.....

Accepted :

Rakesh Kumar Srivastava
29/8/90

(RAKESH KUMAR SRIVASTAVA)

Advocate

Lucknow—Dated

इन दि सेन्ट्रल एडमिनिस्ट्रेटिव ट्रिब्यूनल इलाहाबाद

बेंच रेट लखनऊ ।

अप्लीकेशन नं०

आफ 1990

बिटवीन

रफीक आलम एण्ड अदर्स

.... अप्लिकैण्ट्स

एण्ड

यूनियन आफ इन्डिया एण्ड अदर्स ... रेस्पान्डेण्ट्स

एनेक्जर नं० §A-1§

चार्ज रिपोर्ट

मोहर

प्रमाणित किया जाता है कि बी.पी.एम. चितोई का चार्ज विफाजुद्दीन बी.पी.एम. चितोई द्वारा श्री आलमशाह को दिनांक: 7.9.88 को बाद दोपहर स्थान चितोई में दिया गया ।

ह. बी.पी.एम.

7.9.88

रिलीविंग आफिसर

ह. आलमशाह

रिलीविंग आफिसर

7.9.88

मोहर

सत्य प्रतिलिपि

Atesh

Ramdas Adw

24/8/90

Rafiq Alam

Alam 21/8

27 21

इन दि सेंद्रल एडमिनिस्ट्रेटिव ट्रिब्यूनल इलाहाबाद
बेंच एट लखनऊ ।

अप्लीकेशन नं०

आफ 1990

बिटवीन

रफीक आलम एण्ड अदर्स

... अप्लीकेंट्स

एण्ड

यूनियन आफ इन्डिया एण्ड अदर्स

... रैस्पान्डेन्ट्स

एनेक्जर नं० §A2§

मोहर- उपमण्डलीय निरीक्षक डाकघर, अकबरपुर उत्तरी
अकबरपुर फैजाबाद § 224122

ज्ञापन सं. ए।चितोई दिनांक 11.10.88

जैसा कि श्री हिफाजुद्दीन शाखा डाकपाल चितोई इतिफात
गंज § फैजाबाद की दिनांक 8.10.88 को लंबी बीमारी के कारण
मृत्यु हो गई ।

एतद्वारा श्री जंगबहादुर लाल इ.डी.डी.ए. को शाखा
डाकपाल चितोई पद पर कार्य करने का आदेश दिया जाता है ।
यह आदेश पूर्णतया अस्थायी है । पुर अधीक्षक डाकघर फैजाबाद के
अनुमोदन एवं शाखा डाकपाल पद पर स्थाई नियुक्ति तक ही प्रभावी
माना जायेगा ।

श्री जंगबहादुर लाल के स्थान पर उनकी पूर्ण जिम्मेदारी
पर भी आलमशाह पुत्र श्री शम्सुद्दीन गाम्बपो. चितोई को ई.डी.
डी.ए. पद पर एक्की के रूप में कार्य करने का आदेश दिया जाता है।
इसकी चार्ज रिपोर्ट प्रेषित की जाये ।

ह. अपठनीय

मोहर- उपमण्डलीय निरीक्षक डाकघर
अकबरपुर उत्तरी, अकबरपुर फैजाबाद

224122

प्रतिलिपि-

1. संबंधित कर्मचारी
2. पोस्टमास्टर अकबरपुर फैजाबाद
3. उपडाकपाल इतिफात गंज, फैजाबाद
4. पुर अधीक्षक डाकघर फैजाबाद
कृपया इसका अनुमोदन दिया जाये।

Rafiq Alam

29/10/90

T.C. Attached
29/10/90
सत्यप्रतिलिपि

In the Central Administrative Tribunal Allahabad.
Bench At Lucknow

Between

Rafique Alam and another ————— Applicants

And

Union of Indians and their _____ Respondents

Аппендице No. А-3

भारतीय डाक विभाग

प्रेषण :- प्रवर अष्टौनाथ डाक्टर सर
प्रजावादि मन्दल,
प्रजावाद-224001

पंचांग, श्री आत्मपशाह १० श्री राधाशुद्धी
ग्राम न पौर - चित्तौड़

पंजीकृत संख्या - पी०एफ०ए० २५४ दिनांक प्रेषणावक - १-५-८९

विनाय :- अतिरिक्त विद्यतीय शक्ति का अभाव के पद हेतु चयन

चिंतोई

..... ताजी डाक्टर के अतिरिक्त विदेशीय
 ताजी डाक्टर के पत्र हेतु आप का नाम सेवायोजन कार्यालय में दाख की सूची
 में आया है । इस लिए संलग्न आवेदन पत्र की आपसे प्राप्त भेजा जा रहा है । इस
 कार्य की आप स्वयं अपने हाथ से भरकर तथा सभी प्रमाण पत्रों को संतुष्टित
 तिलिप के साथ एक प्रस्तावित डाक्टर भवन/ कारी का पता भी साथ में लगाकर
 इस कार्यालय में तारीख तक अपनी पहुंच जाना चाहिए ।

किसी भी प्रमाण पर भी, तिलिपि न आने पर या समय के बाद प्राप्त होने पर कार्यनाम पर कोई विचार नहीं किया जायेगा।

सं० - एक

T.C. attached
R. Varadarajan
29/8/90

३०
 मध्य अटोमोबाइल जांचद्वारा
 जांचक संवत्

इन दि सेंद्रल एडमिनिस्ट्रेटिव ट्रिब्यूनल इलाहाबाद

बेंच ऐट लखनऊ ।

अप्लीकेशन नं०

आफ 1990

बिटवीन

रफीक आलम एण्ड अदर्स

. . . अप्लीकैन्टस

एण्ड

यूनियन आफ इन्डिया एण्ड अदर्स.... रेस्पान्डेन्टस

एनेक्जर नं० §A4

सूचना

ज्ञापन सं० पी.एफ.ए. 248 दिनांक फैजाबाद-224001, 3.7.89

सर्व साधारण कोसूचित किया जाता है कि शाखा डाकपाल यितोई पद जो उपडाकघर इल्तिफातगंज जनपद फैजाबाद के अन्तर्गत है के लिए इच्छुक व्यक्ति निर्धारित फार्म पर अपना प्रार्थना पत्र अपने हाथ से भर कर तथा हस्ताक्षर करके डाक अधीक्षक फैजाबाद के पास इस प्रकार भेजें कि 20.7.89 तक अवश्य प्राप्त हो जाये । निर्धारित तिथि के बाद प्राप्त तथा अपूर्ण प्रार्थना पत्रों पर विचार नहीं किया जायेगा ।

निर्धारित फार्म जिस पर आवेदन करना है शाखा डाकपाल यितोई एवं उप डाकपाल इल्तिफातगंज के पास से निःशुल्क प्राप्त हो सकते हैं ।

अर्हतायें :

1. शैक्षिक योग्यता : अभ्यर्थी को कम से कम कक्षा 8 उत्तीर्ण होनी चाहिए । हाई स्कूल पास की वरीयता दी जायेगी ।
2. आयु सीमा : अभ्यर्थी की आयु माह जुलाई 1989 को 18 वर्ष से कम तथा 60 वर्ष से अधिक नहीं होनी चाहिए ।
3. आय : अभ्यर्थी की मासिक आय व्यक्तिगत निजी नाम की चल या अचल सम्पत्ति से 50/- मासिक से कम नहीं होनी चाहिए । इस सम्बन्ध में संकाय राजस्व अधिकारी का प्रमाणपत्र संलग्न करें।

.... 2/-

Rafiq/Alam

22/8/90

T.C. Attestd
Rafiq/Alam
22/8/90

40 निवास स्थान: अभ्यर्थी को उसी गाँव का निवासी होना चाहिए जहाँ पर डाकघर मंजूर हुआ हो।

5. अन्य : अभ्यर्थी को जनता के द्वारा चयन किये गये किसी भी पद पर आसीन नहीं होना चाहिए एवं अदालत द्वारा दण्डित भी नहीं होना चाहिए।

6. भवन : डाकघर रखने के लिए उचित भवन होना चाहिए। मकान का मानचित्र लगाये।

नोट : सभी आवश्यक प्रमाण पत्रों को सत्यापित प्रतिलिपियां मूल प्रार्थना पत्र के साथ अवश्य नत्थी करें।

ह. अपठनीय

कृते प्रवर अधीक्षक डाकघर
फैजाबाद मण्डल

प्रतिलिपि सूचना पट पर चिपकाने तथा प्रचार हेतु :-

1. शाखा डाकपाल चितोई फैजाबाद
अभ्यर्थी को निःशुल्क बाटे 4 संलग्न सादे प्रार्थनापत्र
2. उपडाकपाल इल्लिफातगंज फैजाबाद
3. प्रधान ग्राम सभा चितोई पोस्ट चितोई फैजाबाद
4. डाक निरीक्षक अकबरपुर उत्तरी, फैजाबाद।
5. प्रधानाध्यापक प्रा. नीतो पोस्ट चितोई, फैजाबाद
- 8.

सत्य प्रतिलिपि

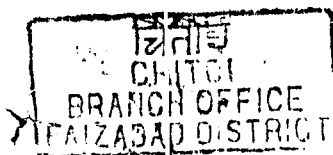
T.C. Attached
Rashid
24/8/10

Rafiq/Alam
24/8/10

In the Central Administrative Tribunal Allahabad
Bench at Lucknow

Between
Rafique Alam and another _____ Applicants
And _____ Respondents
Union of India and others

Annexure NO-A6



प्रमाणित किया जाता है कि आलम शाह पुल शी शमशूदीन
निवासी जगल पो चितौड़ तहसील टांडा अनपद के जावाद ने
शारवा डाक धर चितौड़ (इलाहाबाद जं) में शारवा डाक पाल की मृत्यु
के पश्चात बेरी जिम्मेदारी पर समय-2 पर लगभग सौमहसहीना
कार्य सरकार प्रमुख शारवा डाक धर में पूर्ण जिम्मेदारी व इमान दारी
तथा सुचारु रूप से किया है इनका कार्य संतोषजनक रहा तथा
ये सारवा डाक पाल के सगे थे (जैसे है) इनका परिवार साक्षात्कार
और इन्होंने निजी अकाउंट में (लगभग तीस साल से डाक धर का
कार्य सरकार होता चला आ रहा है) जोर आज भी हो रहा है।

Rafiq/ Alam

आलम शाह

हू जगबहादुर लाल कार्यवाहक
शारवा डाक पाल चितौड़ (इलाहाबाद जं)
जावाद

दिनांक 15-8-90



T. c. Attached
Rumman Khan
29/8/90

THE CHIEF JUSTICE, SUPREME COURT, ALLAHABAD,
U.P., INDIA.

M.P. No. 551/90 (2)

Misc. application No. of 1990.

In re:

C.A.No. 291 of 1990 (2)

between

Rafiq Alam and another

--- Applicants

and

Union of India and others

---- Respondents.

The applicants named above most respectfully
beg to submit as under:-

1. That in the abovenoted case the appointment of respondent no.4 on the post of L D B P M Chitoi District Faizabad is under challenge.
2. That both the applicants being dependants of Sri Hifazuddin who expired while working on the post of L D B P M Chitoi District Faizabad, are claiming that one of them who so ever is most suitable between them has to be appointed on the disputed post.
3. That in view of the above and in view of the

Filed today
31/8
Rafiq Alam
31/8/90

Note - 11-9-90
Divyanshu Adv
10/9/90

455

-2-

facts and circumstances of the case both the applicants have a common cause of action and as such they want to file the abovenoted application jointly.

4. That the applicants would be grateful if this Hon'ble Tribunal would kindly permit them to maintain the present application jointly.

Wherefore, it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to permit the applicant to present the abovenoted claim application jointly as single claim petition.

Rafiq Alam
31/8/90
Applicants.

Lucknow: Dated
31/8/90

Verification

We, Rafiq Alam son of Sri Hifazuddin aged about 28 years, and Alam Shah son of Sri Samsuddin aged about 42 years, residents of vill ge and post Chitai District Faizabad do hereby verify that the contents of paras 1 to 4 of the above application are true to our personal knowledge and that we have not suppressed any material fact.

Place: Lucknow
Date 31/8/90

Rafiq Alam
31/8/90
Signature of the Applicants.

✓ R. K. Inayatullah Adv.
Signature of the Advocate.